

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-283/ND/2020**

**IN THE MATTER OF:**

**M/s. Kapila Colours Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Samtex Desing Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 03.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Dinesh Doshi, Advocate**

**For the Respondent/ Corporate-debtor :Mr. Aniruddha Deshmukh,  
Advocate**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Advocate Mr. Aniruddha Deshmukh has appeared on behalf of the corporate debtor and offered to file Vakalatnama as well as reply during the course of the day. Three days time has been granted for filing Vakalatnama as well as reply in the matter. The counsel for the corporate debtor is also directed to serve the copy well in advance on the counsel for the operational creditor. Post the matter to 30.03.2020.

**-Sd -**

**(V.K. Subburaj)  
Member (T)**

**-Sd -**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)